

A. S.

The Red & Blue marks
positions may be seen.

S. C. S.

U. C. Ray
5/12/36

S. W. C. S. Ray
5/12/36

REGISTERED No. P-390.



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

✓ TOUR PROGRAMME OF HIS EXCELLENCY THE GOVERNOR OF ORISSA.

DATE AND DAY.	STANDARD TIME.	STATION.	REMARKS.
DECEMBER 1936—			
4th, Friday	.. HALT		
	About		
5th, Saturday	.. 1-30 P.M.	Leave Dhamra	.. By boat.
	About		
	3-30 P.M.	Arrive Chandbali	
		Inspects the proposed new Dockyard.	

DATE AND DAY.	STANDARD. TIME.	STATION.	REMARKS.
DECEMBER 1936—			
6th, Sunday	9-45 A.M.	Leave Chandbali	.. By car.
	10-00 A.M.	Arrive Raj Kanika.	
	8-00 A.M.	Leave Raj Kanika	.. By car.
7th, Monday	About		
	11-30 A.M.	Arrive Bhadrak.	
		ENTRAIN.	
	12-30 P.M.	Leave Bhadrak	.. By special train.
	5-45 P.M.	Arrive Puri.	
		Detrain and drive to Government House, Puri.	By car.

Note.—All departures and arrivals are private.

PARTY.

His Excellency.

Lady Hubback.

* A. Vipan, Esq., Secretary to Government, Public Works Department.

* E. A. O. Perkin, Esq., I.P., Inspector-General of Police, Orissa.

† Captain D. J. Manfield, R.I.N. (Retd.), Port Officer, Chandbali.

J. S. Wilcock, Esq., I.C.S., Private Secretary.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

J. S. WILCOCK,

Private Secretary to His Excellency the Governor of Orissa.

- * Will join at Cuttack on 1-12-1936 at 11-20 A.M. and leave the party at Cuttack on 7-12-1936 at 3-10 P.M.
† Will join at Dhamra on 3-12-1936 at noon and leave the party at Chandbali on 7-12-1936 at 8-30 A.M.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 25th November 1936.

No. 7358-A.—Babu Gopal Chandra De, Subordinate Judge at Puri in the Judgeship of Ganjam-Puri, is appointed to be an Assistant Sessions Judge in the Sessions Division of Ganjam-Puri.

The 28th November 1936.

No. 7443—4P-22-36-A.—Babu Nagari Moban Patnaik, Deputy Magistrate and Deputy Collector on probation at the headquarters station of the district of Cuttack, is vested with powers of a magistrate of the third class, and is directed under the proviso to section 357 of the Code of Criminal Procedure, 1898 (Act V of 1898), to take down evidence in the English language.

The 28th November 1936.

No. 7446—4P-22-36-A.—Babu Ratnakar Sarangi, Deputy Magistrate and Deputy Collector on probation at the headquarters

station of the district of Puri, is vested with the powers of a magistrate of the second class.

A. F. W. DIXON,

Offg. Chief Secretary to Government

The 1st December 1936.

No. 7592-A.—On being relieved of his appointment as officiating Magistrate and Collector of Cuttack, Rai Bahadur Baidyanath Misra, Deputy Magistrate and Deputy Collector, is granted leave on average pay for four months under rules 288, 289 and 291 of the Bihar and Orissa Service Code.

The 2nd December 1936.

No. 7637—1D/4-24/36-A.—Babu Chintamani Acharjya, Deputy Magistrate and Deputy Collector at the headquarters station of the district of Puri, is granted leave on average pay for four months with effect from the 2nd January 1937 under rules 284, 289 and 291 of the Bihar and Orissa Service Code.

The 2nd December 1936.

No. 7641-A.—Babu Narayan Nanda, Deputy Magistrate and Deputy Collector in

the district of Angul, is transferred to the headquarters station of the district of Puri, vice Babu Chintamani Acharjya, granted leave.

P. T. MANSFIELD,

Chief Secretary to Government.

The 1st December 1936.

No. 7561—P2C-14-36-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased—

- (a) to confer upon Babu Panchan Kanungo of Bhagabatpur who has been appointed to be the president of the Chaukidari Panchayat of Union no. VIII of Kendrapara police-station, in the Kendrapara subdivision of the district of Cuttack, in place of Babu Radhakanta Kanungo, deceased (who was appointed to be the president of the said union for a period of three years under notification no. 533-P., dated the 28th January 1936, issued by the Government of Bihar and Orissa) the powers of a magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union; and
- (b) to declare that he may exercise the said powers during the unexpired portion of the period of three years ending on the 27th January 1939 for which Babu Radhakanta Kanungo was empowered to hold the office of the president of the said panchayat under notification no. 533-P., dated the 28th January 1936.

The 1st December 1936.

No. 7563—P2C/17-36-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased—

- (a) to confer upon Babu Chintamani Mahanty of Jalasarpur who has been appointed to be the president of the Chaukidari Panchayat of Union no. IX of Mahanga police-station in the Sadr subdivision of the district of Cuttack in place of Babu Mohendra Misra (who was appointed to be the president of the said union for a period of three years under notification no. 818-P., dated the 29th January 1935, issued by the Government of Bihar and Orissa) the powers of a magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union; and

- (b) to declare that he may exercise the said powers during the unexpired portion of the period of three years ending on 28th January 1938 for which Babu Mohendra Misra was empowered to hold the office of the president of the said panchayat under notification no. 818-P., dated 29th January 1935.

The 1st December 1936.

No. 7565—P2C-15-36-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased—

- (a) to confer on Babu Baisnab Charan Das of Ambasal who has been appointed to be the president of the Chaukidari Panchayat of Union no. III of Balikuda police-station in the Sadr subdivision of the district of Cuttack in place of Babu Bhubanananda Naik (who was appointed to be the president of the said union for a period of three years under notification no. 818-P., dated the 29th January 1935, issued by the Government of Bihar and Orissa) the powers of a magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union; and
- (b) to declare that he may exercise the said powers during the unexpired portion of the period of three years ending the 28th January 1938 for which Babu Bhubanananda Naik was empowered to hold the office of the president of the panchayat under notification no. 818-P., dated the 29th January 1935.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 26th November 1936.

No. 8168-E.—Babu Dukhishyam Mitra was appointed temporarily to act as District Inspector of Schools, Puri, for the period from the 16th September to the 16th October 1936.

The 30th November 1936.

No. 8274—E-97/36-E.—**M a u l a v i** Asghar Ali, M.A., is appointed to be a lecturer in Persian in the Ravenshaw College, Cuttack, and to the junior branch of Class II of the Provincial Educational Service, on probation for one year with effect from the date on which he may join the appointment, vice Dr. Iqbal Hossain, transferred.

The 30th November 1936.

No. 8278-E.—Babu Ramanath Mahanti, M.Sc., is appointed to be a lecturer in mathematics in the Ravenshaw College, Cuttack, and to the junior branch of Class II of the Provincial Educational Service, on probation for one year with effect from the date on which he may join the appointment, vice Rai Bahadur Sarada Kanta Ganguli, deceased.

The 1st December 1936.

No. 8324—IE-72/36-E.—In accordance with the provisions contained in paragraph 2 of resolution no. 1747-E., dated the 29th June 1936, the following persons have been elected or nominated to be members of the District Secondary Education Board, Ganjam:—

	Constituency by which elected.
1. Sriman Nityananda Praharaj	... District Board, Ganjam.
2. M. R. Ry. V. Veeraraghavaswami Pantulu Garu	Municipal Council, Berhampore.
3. Sriman Syamasundara Padhi Mahasayo	... Municipal Council, Parlakimedi.
4. Sriman Ramakrishna Ratho Mahasayo	... Managements of recognised secondary schools for boys under private agencies.
5. Sriman Madan Mohan Rath	... Headmasters of recognised secondary schools under local bodies and under private agencies.
6. Sriman Hari Hara Thiady	... Staffs (other than Headmasters) of recognised secondary schools for boys under local bodies and under private agencies.
7. Miss H. Kaveri Bai	Nominated by Government to represent— ... Ladies.
8. Miss Manorama Patnaik	... Do.
9. Mr. S. Ch. Mahapatro	... Depressed class.

The 1st December 1936.

No. 8331—E-198/36-E.—**Mr. S. C. Tripathi** is confirmed in his appointment as Principal, Ravenshaw College, Cuttack, with effect from the 19th August 1936, vice Mr. W. V. Duke, retired.

By order of the Governor,

R. P. WARD,

Offg. Secretary to Government.

The 2nd December 1936.

No. 8407—E-179/36-E.—**Babu Balabhadra Misra** was appointed temporarily to act as Headmaster of the Sambalpur Zila School for the period from the 20th September to the 17th October 1936.

By order of the Governor,

A. F. W. DIXON,

Secretary to Government.

The 1st December 1936.

No. 8337—Ex.120/36-L.S.-G.—**M. R. Ry. Lakshmikanta Rao Pantulu Garu**, Assistant

Inspector of Excise, is appointed to act as Inspector of Excise, Gunupur, district Koraput, vice Mr. V. E. Connor, granted leave or until further orders.

The 1st December 1936.

No. 8340—Ex.120/36-L.S.-G.—**Mr. V. E. Connor**, Inspector of Excise, Gunupur, district Koraput, is granted combined leave on medical grounds for six months, namely, leave on average pay for five months and twenty days and leave on half average pay for ten days, with effect from the 6th October 1936, under rule 81 of the Fundamental Rules and the Subsidiary Rules of the Madras Government.

R. P. WARD,

Offg. Secretary to Government.

The 2nd December 1936.

No. 8381—Dist. 272/36-L.S.-G.—In exercise of the powers conferred by clause (9) of sub-section (4) of section 9 of the Madras Local Boards Act, 1920, as applied to the Agency, the Governor is pleased to appoint **M. R. Ry. A. Appalaswamy Naidu Garu, B.A.,**

Public Prosecutor and Government Pleader, Koraput district, to be a member of the Agency District Board, Koraput, in the vacancy caused by the death of Sriman Lokonath Patro Mahasayo of Malakanagiri.

The 2nd December 1936.

No. 8403-L. S.-G.—Dr. C. A. Martin, M.R.C.S., L.R.C.P., I.M.D., Civil Surgeon of Ganjam, is granted leave on average pay for two days, viz., the 16th and the 17th October 1936.

The 2nd December 1936.

No. 8404-L. S.-G.—Dr. T. S. Harinarayana Pantulu, L.M.S., Assistant District Medical Officer, Ganjam, is appointed to hold charge of the Civil Surgeoncy of Ganjam in addition to his own duties for two days, viz., the 16th and the 17th October 1936, vice Dr. C. A. Martin, granted leave.

A. F. W. DIXON,
Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 2nd December 1936.

No. 5248—IE-44/36-Com.—In exercise of the power conferred by section 9 of the Indian Christian Marriage Act, 1872 (Act XV of 1872), the Governor of Orissa is pleased, with effect from the 1st January 1937, to revoke the licence granted to the Reverend Alfred Ernest Grimes of G. Udayagiri taluk in the Ganjam district, in pursuance of notification no. 266-L. P., dated 10th June 1936.

The 2nd December 1936.

No. 5251—IE-44/36-Com.—In exercise of the power conferred by section 6 of the Indian Christian Marriage Act, 1872 (Act XV of 1872), the Governor of Orissa is pleased, with effect from the 1st January 1937, to revoke the licence granted to the Reverend Alfred Ernest Grimes of G. Udayagiri taluk in the Ganjam district in pursuance of notification no. 264-L. P., dated the 10th June 1936.

The 30th November 1936.

No. 5222-Com.—The following notification, issued by the Government of India in the

Department of Industries, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

Simla, the 19th October 1936.

No. L3003.—In exercise of the power conferred by sub-section (1) of section 3 of the Tea Districts Emigrant Labour Act, 1932 (XXII of 1932), the Governor General in Council is pleased to appoint Mr. A. S. V. Acott, I.C.S., to be Controller of Emigrant Labour, with effect from the date on which he takes over charge of the duties of that appointment from Mr. E. O. Lee, I.C.S.

S. N. ROY,

Offg. Secy. to the Govt. of India.

SUBORDINATE CIVIL SERVICE. HOME, REVENUE AND FINANCE DEPARTMENTS

NOTIFICATION.

The 2nd December 1936.

No. 7648—15/4-25-36-A.—Babu Prafulla Kumar Das, Sub-Deputy Collector, who is now employed as Registrar in the Secretariat, is granted leave on average pay for one week, with effect from the 17th December 1936 under rules 284, 289 and 291 of the Bihar and Orissa Service Code.

P. T. MANSFIELD,

Chief Secretary to Government.

OFFICE OF THE CONSERVATOR OF FORESTS OF ORISSA.

NOTIFICATION.

The 2nd December 1936.

No. 2-Forests.—Mr. A. H. Khan, I.F.S., is granted an extension of leave on average pay without medical certificate from the 7th November 1936 to the 21st November 1936 both days inclusive in continuation of leave granted to him in notification no. 1-Forest, dated the 5th September 1936.

J. W. NICHOLSON,

Offg. Conservator of Forests, Orissa.